

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

No.(IB)-1200//2016

SECTION: UNDER SECTIONs 433(e), 434

**IN THE MATTER OF:**

Tata Capital Financial Services Limited

..... Petitioner

V/s

Amrapali Infrastructure Pvt. Ltd.

.. .....Respondent

Order delivered on 04.07.2017

**Coram:**

R.VARADHARAJAN  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner(s) : Mr. Sanjeev Goyal,Advocate

For the Respondent(s) :

**ORDER**

Learned Counsel for the Petitioner is present. In view of order of dismissal passed by the Single Bench, NCLT on 29.6.2017 where one of the Member herein was the Adjudicating Authority, it would be in the fitness of things that the matter be placed before the Hon'ble Principal Bench for further consideration of the present petition.



Post the matter on 7.7.2017.

Sd—

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sd—

(R.VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
04.07.2017